1	2	3	4
Orissa	1	27	131
Rajasthan	115	107	382
Tamil Nadu	233	507	805
Uttar Pradesh	57	75	76
Uttarakhand	2	8	20
West Bengal	77	149	182
Kerala	25	160	666
Total	3175	8087	15159

Implementation of GST

- 152. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of FINANCE be pleased to state:
- (a) the details of steps being taken for smooth implementation and administration of the Goods and Services Tax (GST) by the Centre;
- (b) whether Government is considering augmenting administrative infrastructure, impart training to officers, provide electronic transaction facility, etc; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM):
(a) The Goods and Services Tax (GST) design and issues relating to its implementation and administration have been discussed in the Empowered Committee of State Finance Ministers. Tentative draft of Constitutional amendments for introduction of GST has been prepared and referred to the Empowered Committee of State Finance Ministers for their views. Three Sub-Groups comprising officers from the Union Government and some State Governments have been constituted to prepare draft Legislation, draft Rules and for suggesting appropriate Information Technology infrastructure.

(b) and (c) There is no proposal for augmenting administrative infrastructure at present. Efforts are on to put in appropriate Information Technology infrastructure for providing a host of services through electronic mode, such as e-Registration, e-Return, e-Payment etc.